

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.4/SM/2017**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson**

**Shri A.K. Singhal, Member**

**Shri A.S. Bakshi, Member**

**Dr. M.K. Iyer, Member**

**Date of order: 30<sup>th</sup> of March, 2017**

**In the matter of**

Non-compliance of Regulation 5.2 (n) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 for ensuring security of the Northern Regional Grid as well as the interconnected Indian grid.

**And**

**In the matter of:**

Chief Engineer  
State Load Despatch Centre,  
Power Transmission Corporation of Uttarakhand Limited,  
132 kV sub-station campus, Majra,  
Dehradun, Uttarakhand

**Respondent**

**ORDER**

Northern Regional Load Despatch Centre had filed Petition No. 221/MP/2012 seeking directions to State Utilities to comply with the provisions of Regulation 5.2 (n) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010. The Commission vide order dated 23.12.2013 in Petition No. 221/MP/2012 directed to issue notices under Section 142 of the Electricity Act, 2003 (Act) to the heads of SLDCs and MD/CMD of the STU of Punjab, Haryana, Rajasthan, Delhi, Uttar Pradesh, Uttarakhand, Himachal Pradesh, Jammu and Kashmir and head of Electricity Department, UT of Chandigarh for non-compliance of the provisions of the Grid Code. The relevant portion of the said order dated 23.12.2013 in Petition No. 221/MP/2012 is extracted as under:

"29. We are constrained to remark that we are thoroughly dissatisfied with the defense mechanism in terms of UFR and df/dt. Hard reality which stares us on the

face is that these have not been provided and maintained as per Regulation 5.2 (n) and 5.4.2 (e) of the Grid Code by NR constituents. Accordingly, we hereby direct as follows:

(a) Issue notices to the heads of SLDCs and MD/CMD of the STU of Punjab, Haryana, Rajasthan, Delhi, Uttar Pradesh, Uttarakhand, Himachal Pradesh, Jammu and Kashmir and head of Electricity Department, UT of Chandigarh and to explain why action should not be initiated under Section 142 of the Electricity Act, 2003 for non-compliance of the Grid Code.”

2. In view of the above, the Commission vide order dated 25.4.2014 in Petition No.6/SM/2014 issued show cause notice under Section 142 of the Act to the Respondent on the charge for non-compliance with the provisions of the Act and the Grid Code.

3. After consideration of the submissions of the NRPC, NRLDC and the respondent, the Commission vide order dated 9.10.2015 in Petition No. 6/SM/2014 imposed the penalty on the respondent along with other for non-compliance of the Commission`s direction and the provisions of Regulations 5.2 (n) and 5.4.2 (e) of the Grid Code. The relevant portion of the said order is produced as under:

“20.... Perusal of the above status of df/dt operation in NR as on 12.3.2014 reveals that the respondents have not properly provided df/dt relays for load shedding in their respective systems in terms of Regulation 5.2 (n) of the Grid Code. Despite our repeated directions to set right and discrepancies in the defence mechanism and provide required load relief, the respondents have taken it very casually. All constituents except Jammu and Kashmir were required to provide load relief at 0.1 Hz/sec fall of frequency. However, the load relief provided by the constituents was not sufficient. We express our displeasure at the conduct of the respondents to ignore our directions and provisions of the Grid Code, especially in such a matter where grid security is involved. In our view, there are no mitigating factors which exonerate the respondents from the charges initiated under section 142 of the Act. In our view, the charges against the respondents are proved and accordingly, we impose a penalty of Rs. one lakh on each of the heads of STUs and SLDCs of Uttar Pradesh, Rajasthan, Delhi, Haryana, Punjab, Himachal Pradesh, Uttarakhand and head of Electricity Department of UT, Chandigarh under Section 142 of the Act for non-compliance of provisions of Regulations 5.2 (n) and 5.4.2 (e) of the Grid Code. The penalties shall be deposited within one month from the date of issue of the order.”

4. Despite repeated remainders dated 4.2.2016, 7.4.2016, 6.5.2016 and 25.7.2016, the respondent did not deposit the penalty amount. The respondent has failed to comply with our directions dated 9.10.2015. Accordingly, we direct the respondent to show cause by 21.4.2017 as to why appropriate action under Section 142 of the Electricity Act, 2003 should not be initiated against it for non-compliance of our direction dated 9.10.2015.

5. The matter shall be listed for hearing on 9.5.2017.

Sd/-  
**(Dr. M.K. Iyer)**  
Member

sd/-  
**(A.S. Bakshi)**  
Member

sd/-  
**(A.K. Singhal)**  
Member

sd/-  
**(Gireesh B. Pradhan)**  
Chairperson